

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal Nos. 160, 161 and 162 of 2010

Dated: 20th January, 2012

**Present : Hon'ble Mr. Justice P.S. Datta, Judicial Member
Hon'ble Mr. V.J. Talwar, Technical Member**

In the matter of:

Appeal No. 160 of 2010

**Western Electricity Supply Co. of
Orissa Ltd. Appellant (s)**

Versus

O.E.R.C. & Ors. ... Respondent(s)

Appeal No. 161 of 2010

**North Eastern Electricity
Supply Co. of Orissa Ltd. Appellant (s)**

Versus

O.E.R.C. & Ors. ... Respondent(s)

Appeal No. 162 of 2010

**Southern Electricity Supply Co. of
Orissa Ltd. Appellant (s)**

Versus

O.E.R.C. & Ors. ... Respondent(s)

**Counsel for the Appellant (s) : Mr. Buddy A.Ranganadhan
Mr. Hasan Murtaza**

**Counsel for the Respondent (s) : Mr. Rutwik Panda for R-1
Mr. R.K. Mehta
Mr. David A. &
Mr. Antaryami Upadhyay for R-3**

Contd..P2

ORDER

Learned advocate for the State Commission submits that in respect of the matters covered under these batch of appeals a Public Interest Litigation (PIL) has been initiated before the Hon'ble High Court of Orissa and hearing has been concluded thereat and judgment is awaited. Accordingly, prayer is made for a short adjournment.

Post the matter on 16th February, 2012.

**(V.J. Talwar)
Technical Member**

**(P.S. Datta)
Judicial Member**

rkt